

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 46 of 2010**  
**&**  
**Appeal No. 190 of 2009**

**Dated: 28<sup>th</sup> February, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board** ... Appellant(s)

**Versus**

**Kerala State Electricity Regulatory Commission** ....Respondent(s)

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran**  
**Mr. M. T. George**

**Counsel for the Respondent (s): Mr. Ramesh Babu for R-1**

**ORDER**

Earlier we have passed an Order on 02.12.2010 directing to post this matter after the disposal of Appeal No. 177 of 2009.

Now, it is noticed that Appeal No. 177 of 2009 has been disposed of on 13.01.2011 itself. Even then, these Appeals have not been posted immediately after the disposal of Appeal No. 177 of 2009. These Appeals are posted only now. The Registry is directed to give explanation as to why there was a long delay in posting these Appeals before this Court.

The learned counsel for the Appellant seeks some time to get instructions, though it is stated that the issues in these Appeals are already covered by the Judgment in Appeal No. 177 of 2009.

Post the matter on **12.03.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. KarpagaVinayagam)**  
**Chairperson**

Ts/vs